CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

Contempt Petition No. 185 of 2001

In

original Application No. 988 of 2000 this the 8th day of October 2002.

HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER (A) HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

Ram Sewak, S/o late Shri Kallu, R/o Village Hansari, post Toriya Mohalla, District Hhansi.

Applicant.

By Advocate : Sri R.K. Shukla.

Versus.

- 1. Sri V.K. Misra, principal Controller of Defence Accounts (pension), Draupatighat, Allahabad.
- Sri S.C. Jhingan, Manager/Officer Incharge,
   C.I/C Military Farm, Ranikhet.

Respondents.

By Advocate: Sri G.R. Gupta for Sri R.C. Joshi.

## ORDER (ORAL)

## MRS. MEERA CHHIBBER, MEMBER(J)

The applicant has filed the present Contempt petition alleging wilful disobedience of the orders passed by this Tribunal on 19.1.2001 in O.A. no. 988/2000.By which order, the respondents were directed to decide the matter relating to retiral benefits of the applicant within 30 days from the date of communication of the order and payment was to be made as per the entitlement of the applicant within 15 days thereafter, failing which the applicant would be entitled to interest @ 12% per annum.



The respondents have initially sent a letter addressed to the Registrar of this Tribunal dated 12.12.2001 stating therein that all dues in respect of Ex-Farm Hand Ram Sewak of this Farm has been passed by CDA (A) Meerut and Pension/Gratuity also granted by PCDA (Pension), Allahabad, and details of the payments made by the Farm were as under:

" payment of CGIES/Final settlement of GPF - CGIES Vide No. A-16/RKT dated 04 April, 2000 GPF

Rs. 528/-

Rs4577/-

(b) Payment of Leave Encashment Vide No. A-16/MF/RKT dated 4.9.01

Rs. 6507/-

(c) payment of Pension/Gratuity documents dispatched to the Manager, Central Bank of India (Main Branch) Jhansi vide our No. pF/Ram Sewak/MF/RKT dated 04 Sep.2001 for onward submission to Sub Branch CBI Hansari."

lettes A copy of this ender was also endorsed to 3. Sri Rakesh Kumar Shukla, counsel for the applicant as well as all the other branches including the applicant stating therein clearly that all dues in respect of Ex-Farm Hand Ram Sewak of this Farm have been paid. They have also annexed the forwarding letter alongwith the said letter. Thereafter, the respondents have also filed an affidavit stating therein that the directions given by this Tribunal were already complied with. Today, when the matter came-up before us, the learned counsel for the applicant prayed for some time to file Rejoinder, but since the letter written by the department is dated 12.12.2001 and was received by the applicant's counsel on 10.1.2002, we do not intend to give any further time to file Rejoinder because there was sufficient time to file his Rejoinder, if he was still aggrieved. The very fact that the applicant has not approached his counsel for the last so many months makes it clear that he is satisfied with the payments already made to him. The respondents have also

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tendered un-conditional applogy is making the payments.

The apology is accepted. Since the directions given by this Tribunal have been complied with, the CCP is dismissed and notices are discharged against the respondents. We, however, give & liberty to the applicant to file a separate O.A., incase he is still aggrieved by the payments made to him.

MEMBER (J)

MEMBER (A)

GIRISH/-